



HUMAN RIGHTS NEWSLETTER

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Meeting of Core Group on Disability and Elderly Persons

The National Human Rights Commission, NHRC, India organized a virtual meeting of the 'Core Group on Disability and Elderly Persons' on 12th January, 2021. The meeting was chaired by, Dr. D.M. Mulay, Member, NHRC. This was the third meeting after the reconstitution of the Core Group in 2018.

The aim of the meeting was to discuss the following issues and come out with recommendations. These included : (i) Inclusive Public Spaces, (ii) Repealing of the National Trust Act, 1999 and (iii) Abuse of elderly during the time of COVID-19 Pandemic. The major recommendations that emanated from the meeting are as follow:

1. In order to achieve the target to develop an accessible physical environment, transport, information and communication ecosystem, there is a need to conduct regular accessibility audit and assessment of the Public Infrastructure of all the States/ UTs;

2. All the public websites, especially official websites of government services should be updated and made accessible;

3. The National Trust, which is a statutory body of the Ministry of Social Justice and Empowerment, needs to be strengthened to ensure that the Trust functions to its optimum capacity;
4. Evaluation of preparedness of old age facilities should be made, including minimum standards of care such as training of staff, mandatory registration of old age persons; and
5. States should create a portal to provide information to senior citizens regarding their rights and receive and forward complaints to the tribunal for further course of action.



NHRC Member, Dr. D.M. Mulay chairing the meeting

These recommendations, among others, have been sent to the Ministry of Social Justice and Empowerment and the Department of Empowerment of Persons with Disabilities for taking necessary action and provide action taken report.

Attendees in the meeting included senior NHRC officers lead by Mr. Bimbadhar Pradhan, Secretary General, Mr. Surajit Dey, Registrar (Law), Mr. R.K. Khandelwal, Joint Secretary, Core Group members, special invitees, and representatives from the Dept. of Social Justice and Empowerment, Dept. of Empowerment of Persons with Disabilities and Dept. of Social Welfare, Government of NCT of Delhi.

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"Man becomes great exactly in the degree in which he works for the welfare of his fellow-men."

— Mahatma Gandhi

Meeting of the NHRC Core Group on Children

The National Human Rights Commission, NHRC, India held a meeting of its Core Group on Children on 21st January, 2021. Mrs. Jyotika Kalra, Member, NHRC chaired it. The objective of the meeting was to discuss various aspects relating to the issues of missing children.

These included: Status of the implementation of the various guidelines, advisories, SOPs, policies, and court orders; functioning of various portals and information systems for reporting, tracking missing children and strengthening coordinated investigation; Framework and essential components for NHRC's study on Missing Children.

The major points that emerged from the deliberations were:

1. The need for a single and integrated information management system which is understandable and accessible to all stakeholders;
2. Strategies for investigating cases of missing children including establishing an alert system, using of Aadhar information to trace the child, incentivizing police for tracing missing children, restarting of operation smile, expanding the use of

ZIPNET, documenting best practices, etc;

3. Need for formulating a single and comprehensive SOP that outlines the role of all stakeholders and thereby do away with overlapping SOPs;
4. Lack of effective implementation of key sections of the JJ Act, including mandatory reporting to District Legal Services Authority after an FIR is filed and appointment of Child Well being and Protection Officer in every Police Stations to exclusively look into the issues of children;
5. Need for ensuring one Anti-Human Trafficking Unit in every district and monitoring its functioning;
6. Need for awareness generation for all stakeholders, especially law enforcement agencies and the parents of the missing



NHRC Member, Mrs. Jyotika Kalra chairing the Meeting

- children; and
7. Establishing a working group to conduct NHRC's pilot study on Missing Children.

Besides the senior officers of the Commission, the meeting was attended by the representatives of the Ministry of Women and Child Development, Ministry of Home Affairs, UNICEF, National Commission for Protection of Child Rights (NCPCR), Delhi Commission for Protection of Child Rights (DCPCR), Delhi Police, the Sardar Vallabhbhai Patel National Police Academy, CHILDLINE, apart from individual child rights experts, lawyers and representatives from civil society organizations.

Meeting on Protection of Rights of Refugees in India

The National Human Rights Commission, NHRC, India organized a meeting on the protection of rights of refugees in India on 13th January, 2021. Chairing the meeting, Mr. Bimbadhar Pradhan, Secretary General, NHRC said that the aim was to discuss and understand the issues of refugees and the thrust areas where the Commission could intervene to protect their basic human rights. Besides the senior officers of the Commission, Mr. Kiri Atri, Representative from United Nations High Commissioner for Refugees (UNHCR) attended.

During the meeting, International Legal framework for protection of rights of refugees i.e. International Human Rights Laws including 'Bill of

Rights' and other UN Conventions/ Treaties, International Refugee Laws, which include 1951 Refugee Convention and 1967 Protocol, human rights of refugees & asylum seekers covered under UDHR, etc. were discussed. Facts

and figures in respect of forcibly displaced people, especially refugees and asylum seekers, and their present socio-economic conditions were also highlighted in the meeting.

It was felt that the major



NHRC Secretary General, Mr. Bimbadhar Pradhan chairing the Meeting

challenges faced by refugees & asylum seekers include, among others, lack of education facilities, health care, hurdles in getting benefits of Government welfare schemes. And the reason is the absence of proper policy and legal framework.

Meeting of Sub Committee on CEDAW

The National Human Rights Commission, NHRC, India held the sixth meeting of the Sub-Committee on CEDAW (Convention on the Elimination of all forms of Discrimination Against Women) on 7th January, 2021. Mrs. Jyotika Kalra, Member, NHRC chaired it. The focus of the discussion was on the Article 7 of CEDAW - "Political and Public Life".

Online Presentations of Research Proposals

The Commission has received several proposals via Expression of Interest on various thematic issues of human rights. These include, among others, "Workplace issues of LGBTQI+ Community, Effect of lock down on women issues in gender based violence, Causes for reduction of women participation in labour force, Pedophilia, child pornography & safety of children. After scrutiny about 10 proposals were shortlisted for presentations by the sender of the proposal. The presentations were presided over by Mrs. Jyotika Kalra, Member, NHRC in the presence of concerned senior officers.

Suo-Motu Cognizance

The Commission took suo motu cognizance in five cases of alleged human rights violations reported by media during January, 2021 and issued notices to the concerned authorities for reports. Summary of the cases is as follows:-

Death of 23 people due to collapse of a shelter at a crematorium **Case No. 344/24/31/2021**

The media reported that at least 23 people were killed and over 30 injured after the roof of a shelter at a crematorium collapsed on them in Murad Nagar Municipality, Ghaziabad, Uttar Pradesh on Sunday, 3rd January, 2021.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh calling for a detailed report in the matter. The report is expected to cover review of all the crematoriums, burial grounds and other such buildings to avoid any untoward incidents in future.

Death of 10 newborns in fire at a District Hospital **Case No. 51/13/6/2021**

The media reported that ten infants were killed in a fire that swept through the Sick Newborn Care Unit (SNCU) at Bhandara District General Hospital in Maharashtra on 9th January, 2021.

The Commission has issued notices to the Chief Secretary and DGP, Government of Maharashtra calling for a detailed report in the matter. The report must contain the

fire audit reports of various hospitals in the state as well as what measures have been taken or contemplated to be taken by the state against the erring or negligent officers/officials.

Stranded Indian seafarers in Chinese waters **Case No. 1/99/4/2021**

The media reported about the stranded Indian sailors on board MV Anastasia and MV Jag Anand in Chinese waters for over 146 days and their difficulties without any rescue mission in sight. The Commission has issued notices to the Secretary (CPV), Ministry of External Affairs, Government of India and to the Director General, Shipping, Ministry of Ports, Shipping and Waterways, Government of India, calling for reports in the matter, including action taken for release/discharge of the seafarers of MV Anastasia and MV Jag Anand, stranded in Chinese waters.

The Commission also expects that the Ministry of External Affairs may take up the issue with the authorities, through Indian Embassy in People's Republic of China, so as to ensure immediate relief and security of the stranded Indian seafarers with promptitude.

Issuing the notices, the Commission has observed that it is the duty of the appropriate authority to initiate the rescue mission at the earliest but the news report is not giving very inspiring information to that extent.

The Commission has further observed that prima facie, it appears that the rights to life, dignity, equality

and liberty of Indian seafarers have been trampled down by a Member nation of United Nations in derogation of international human rights law and International Covenants applicable in the field of human rights.

A couple Exonerated on false charges of murder but after release finds their kids missing

The media reported that after 5 years in jail in Agra district of Uttar Pradesh for the crime they didn't commit, a couple can't find their two kids, who had been reportedly sent to some orphanage in their absence. Considering it as a serious issue of human rights violation, the Commission has issued notices to the Chief Secretary and DGP, Uttar Pradesh calling for a detailed report in the matter.

Issuing the notices, the Commission has observed that the gross negligence committed by a public servant has devastated the entire family. The State authorities including the police and the social welfare authorities of the district Agra have acted in a reckless manner, showing no respect towards the basic human rights.

Alleged abduction and rape **Case No. 186/12/48/2021**

The media reported about the alleged rape of a 13 year old girl in Umaria city of Madhya Pradesh. The 13 year old girl was abducted on 04.01.2021 from a market in Umaria city of Madhya Pradesh by a person known to her and later on, she was taken to a secluded place and was

subjected to rape by nine persons for two days. The girl was again abducted by one of the accused on 11.01.2021 and was taken to a desolate place where five people, including three

accused in the previous incident and two unidentified truck drivers allegedly subjected her to rape for two days. Raising concerns on the law and order situation in the region,

the Commission has issued notices to the Chief Secretary and the Director General of Police, Madhya Pradesh calling for a detailed report in the matter.

Important Interventions

NHRC reiterates payment of Rs. 3 lakh in a case of death in jail

The National Human Rights Commission, NHRC, India has reiterated its recommendation that the Government of NCT of Delhi pay Rs. 3 lakh as relief to the next of kin of an Under Trial Prisoner, UTP, who committed suicide in Tihar Central Jail on 11th May, 2018 for which it is yet to receive a report along with proof of payment in compliance of its directions on 24th October, 2019.

The Commission has observed that if proper watch over the UTP was maintained, his life might have been saved. The life and security of any prisoner is to be protected by the authorities concerned but in this case they have failed. The incident had, apparently, occurred in the broad day light due to the lack of vigil on part of the prison authorities.

NHRC holds judicial inquiry shady into a death in prison

In a case of a death in judicial custody, the National Human Rights Commission, NHRC, India has set aside the conclusion of an Additional Chief Metropolitan Magistrate of Ahmedabad that it was natural. On the basis of the material on record, it has held that the Under Trial Prisoner, UTP died due to

the negligence and torture by the jail officials of Sabarmati Central Prison, Ahmedabad on 29.05.2017, and that the Judicial Enquiry Report is shady in nature and hence, cannot be relied upon.

The Commission has noted in its proceedings in the matter that it is very surprising & shocking to know that though 22 ante mortem injuries over the body of the deceased were clearly reflected in post mortem report, yet the enquiry magistrate i.e. ACMM, Ahmedabad, Gujarat had stated that no injury was found on the body of the deceased. The Chief Justice of Gujarat High Court has to seriously consider the presence of such Judicial Officers in public domain.

The NHRC has also issued a notice to the Chief Secretary, Govt. of Gujarat, to show cause why not an interim relief of Rs. 3 Lakh should not be recommended to be paid to the Next of the Kin, NoK of the deceased, as his human rights were violated by the delinquent Jail officials. Director General of Police, Gujarat has been asked to submit a detailed report in the matter along with criminal case registered and progress in the matter.

Loop holes in police action in a case of disappearance and death

The National Human Rights Commission, NHRC, India in a case of disappearance of a woman and subsequent recovery of her body in District Mahendergarh, Haryana has found that the police did not act professionally to pursue the FIR in the matter and interrogate the alleged accused. Accordingly, it has issued a notice to the Government of Haryana, through its Chief Secretary, to show cause why Rs. 3 lakh should not be recommended to be paid to the next of kin of the victim woman. The State Government has been given six weeks to respond.

The enquiry report of DG (Investigation), NHRC dated 29.10.2020 stated that on the basis of available documents and spot enquiry, it appeared that the police did not act professionally in the matter; neither it interrogated the alleged accused nor collected the CCTV footage of the cameras installed in the village. The statement of crucial witnesses were not recorded. The statement of the alleged prime accused was recorded much later after the recovery of the dead body of the victim. Therefore, the Commission directed the DGP, Haryana to take action against the erring police officials of PS Nangal Chaudhary, Dist. Mahendergarh.

Cases of Human Rights Defenders

The Commission registered 7 cases of alleged harassment of Human Rights Defenders, during the month of January, 2021. Summaries of some of these cases are as under:-

Harassment and false implication Case No.827/24/68/2021

On the allegations of harassment and false implication of a human rights defender and his two minor grandsons at police station Hargaon, Sitapur, the Commission has transmitted a copy of the complaint to SP, Sitapur, U.P., calling for a report within six weeks. Allegedly, four police personnel went to their house at 3 A.M. and took

them to the Police Station. They were released following protests by locals.

Notice to an NGO activist under Goonda Act Case No. 3333/24/72/2021

On the allegations that a human rights activist, representing an NGO as part of the National Alliance of People's Movement, has been served with a notice under the provisions of Goonda Act on 29.12.2020 by the ADM, Varanasi U.P. for taking part in a protest by farmers. The Commission has asked SSP, Varanasi to take appropriate action associating the complainant/victim and to inform of the action taken in the matter.

Police inaction in an attack on RTI activist Case No. 18/18/7/2021

Allegedly an RTI activist was attacked and injured at the behest of certain vested groups for exposing the irregularities and corruption in the Hatadih Block of Keonjhar district, Odisha on 30.12.2020. However, despite having registered a case Crime No. 176/2020 in the matter, no arrests had been made. The Commission has directed SP, Keonjhar, to take the case to its logical conclusion at the earliest.

Success Stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of some of these cases are as under:

Death in judicial custody **Case No. 196/11/1/2019-JCD**

The Commission had received an intimation from the Superintendent of Special Sub Jail, Mavelikara, Alappuzha, Kerala regarding the death of under-trial prisoner. On perusal of the reports, the Commission observed that the Judicial Magistrate found it to be a case of homicide. Further, the report revealed that CCTV cameras installed in the jail had not been working. Admittedly, there were lapses on the part of the prison authorities, who had failed in the discharge of their obligations for ensuring the safety and security of the prisoner. The Commission, therefore, recommended that the Govt. of Rajasthan, pay Rs. Five lakh as monetary relief to the Nok of the victim.

Illegal detention and torture **Case no. 20601/24/31/2017**

The complainant alleged that his brother had married without the consent of their family. The police

arrested him despite a protection order from the Allahabad High Court. Allegedly, he was subjected to custodial torture to extort money under the threat of his false implication in a rape case. The report received, in response to the notices of the Commission, was silent on the serious allegations of police brutality, as seen in the photographs, filed by the complainant and mentioned in the MLC.

The Commission, therefore, recommended that the Government of Uttar Pradesh pay a sum of Rs. Three lakh to the victim. It also directed to initiate departmental/penal proceedings against the guilty police personnel, who had illegally detained and tortured the victim. Subsequently a compliance report was received from the State.

A student dies after beating by the teacher **Case Number 3142/20/21/2017**

The complainant alleged that her son died because of the panic attack, as he was brutally beaten up by the teacher at school in Kota, Rajasthan. Despite complaint to the principal & police, no action was taken against the accused

teacher. The Investigation Division of the Commission confirmed the allegations. The Commission observed that the FIR was registered 52 days after the directions of the court. This shows the negligence on the part of the police, causing violation of human rights of the victim. Thus, the Commission directed the Chief Secretary Govt. of Rajasthan to pay compensation of Rs. 2 lakh to the NoK of the deceased boy and called for proof of payment, which was submitted.

Death due to suicide in jail **Case No. 209/1/4/2016-JCD**

This case relates to the suicidal death of a convicted prisoner in the judicial custody of Central Prison, Kadapa, Andhra Pradesh. He was in custody since 28.01.2009. On the basis of the Post Mortem Report as well as the FSL Report, the Medical Board had opined the cause of death "due to hanging". The Commission, on the basis of the material on record, observed that had there been a close watch by the jail authorities, the untoward incident might have not happened. Accordingly, it recommended that the Government of Andhra Pradesh pay Rs. Four lakh as relief to the Next of kin of the deceased, which was complied with.

From Investigation Files

This column carries a story unfolding an intricate case of human rights violations leading to diametrically opposite revelation to prima facie claims and findings after investigations by the NHRC team.

NHRC enquiry exposes delay in registration of FIR by the Railway Police (Case No. 37162/24/52/2017)

This is a classic case in which justice was denied at the first step itself, when the Railway Police failed to register the FIR in a murder case.

The Commission received a complaint dated 27.11.2017 from Mr. Kalicharan alleging abduction and

killing of his son by certain persons, non-registration of case and inaction by Railway Police, Haryana.

Pursuant to the directions of the Commission, the Superintendent of Police (Railways), Ambala Cantt., Haryana had provided detailed report along with other supporting document related to the case. The Investigation Division, after the analysis of the fact, found that the complainant had submitted his complaint long before i.e. on 21.09.2017 regarding the alleged murder of his son on 11.09.2017. Whereas, the FIR on his complaint was registered by the police on 21.01.2018.

As such, prima facie, the General

Railway Police, Faridabad, Haryana failed to register the case on the complaint, amounting to violation of his human rights. On the basis of the findings of the Investigation Division, the Commission issued a notice to the Chief Secretary, Government of Haryana to show cause why monetary relief of Rs.2,00,000/- may not be recommended to be paid to the complainant. The Director General of Police, Govt. of Haryana was also directed to ensure departmental action against the then police Station-In-Charge, General Railway Police, Faridabad, who failed to discharge his duty for registration of a case on the complaint of the complainant alleging the death/murder of his son.

Recommendations for Relief

Apart from a huge number of cases taken up daily, 20 cases were taken up by Full Commission and 89 cases by Double Bench in January, 2021. Out of these, in 32 cases, listed in the table

overleaf the Commission recommended monetary relief amounting to a total of Rs. 1,08,00,000/- for the victims or their NoK, where it found that public servants had either violated human

rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table overleaf:

S.No	Case No	Nature of complaint	Amount recommended	Public authority
1	943/1/5/2014-PCD	CUSTODIAL DEATH (Police)	300000	Andhra Pradesh
2	41/3/14/2014-ED	DEATH IN POLICE ENCOUNTER	600000	Assam
3	42/3/9/2015-PCD	CUSTODIAL DEATH (Police)	300000	Assam
4	490/3/14/2014-PCD	CUSTODIAL DEATH (Police)	500000	Assam
5	70/3/4/2013-ED	DEATH IN POLICE ENCOUNTER	1500000	Assam
6	2867/4/8/2015-PCD	CUSTODIAL DEATH (Police)	500000	Bihar
7	390/4/10/2013	DEATH IN POLICE FIRING	100000	Bihar
8	465/4/23/2014-ED	DEATH IN POLICE ENCOUNTER	500000	Bihar
9	651/4/22/2015-PCD	CUSTODIAL DEATH (Police)	500000	Bihar
10	1465/6/2/2015-AD	ALLEGED CUSTODIAL DEATHS IN POLICE CUSTODY	200000	Gujarat
11	1897/7/5/2019	SEXUAL HARASSMENT IN POLICE CUSTODY	300000	Haryana
12	367/7/3/2017	FAILURE IN TAKING LAWFUL ACTION	50000	Haryana
13	980/34/16/2013-ED	DEATH IN POLICE ENCOUNTER	300000	Jharkhand
14	196/11/1/2019-JCD	CUSTODIAL DEATH (Judicial)	500000	Kerala
15	1572/12/53/2019	ATROCITIES ON SC/ST (BY POLICE)	250000	Madhya Pradesh
16	2503/12/7/2015	UNLAWFUL DETENTION	200000	Madhya Pradesh
17	1627/13/23/2014-JCD	CUSTODIAL DEATH (Judicial)	200000	Maharashtra
18	40/15/3/2015-PCD	CUSTODIAL DEATH (Police)	300000	Meghalaya
19	12/16/8/2018-PCD	CUSTODIAL DEATH (Police)	500000	Mizoram
20	78/20/15/2019	MEDICAL NEGLIGENCE	200000	Rajasthan
21	782/36/9/2016-JCD	CUSTODIAL DEATH (Judicial)	500000	Telangana
22	16286/24/51/2016	ABUSE OF POWER	200000	Uttar Pradesh
23	17184/24/75/2015-WC	ABDUCTION, RAPE AND MURDER	100000	Uttar Pradesh
24	19677/24/60/2017	ABUSE OF POWER	300000	Uttar Pradesh
25	23157/24/45/2017-WC	RAPE	200000	Uttar Pradesh
26	25949/24/35/2016-WC	ABDUCTION, RAPE AND MURDER	200000	Uttar Pradesh
27	30564/24/50/2018-WC	DOWERY DEATH OR THEIR ATTEMPT	100000	Uttar Pradesh
28	31515/24/31/2018-JCD	CUSTODIAL DEATH (Judicial)	300000	Uttar Pradesh
29	32071/24/61/2018-JCD	CUSTODIAL DEATH (Judicial)	200000	Uttar Pradesh
30	38296/24/63/2014	ABUSE OF POWER	200000	Uttar Pradesh
31	2913/35/12/2015-JCD	CUSTODIAL DEATH (Judicial)	200000	Uttarakhand
32	1344/25/14/2015-AD	ALLEGED CUSTODIAL DEATH	500000	West Bengal

Payment of Relief on NHRC Recommendations

The Commission closed 73 cases on receipt of compliance reports from different public authorities, furnishing proof of payment, it has recommended an amount of total Rs. 1,75,27,972/- to the victims of human rights violations or their next of kin. The specific details of these cases, closed in January, 2021, can be downloaded from the NHRC website by logging the case number given in the table below:

S.No	Case No	Nature of complaint	Amount recommended	Public authority
1	209/1/4/2016-JCD	CUSTODIAL DEATH (Judicial)	400000	ANDHRA PRADESH
2	2318/4/35/2016	INACTION BY THE STATE GOVERNMENT/CENTRAL GOVT.OFFICIALS	75000	BIHAR
3	3287/4/11/2017-JCD	CUSTODIAL DEATH (Judicial)	300000	BIHAR
4	3464/4/9/2017-JCD	CUSTODIAL DEATH (Judicial)	300000	BIHAR
5	3824/4/23/2015-JCD	CUSTODIAL DEATH (Judicial)	100000	BIHAR
6	504/4/23/2016	CUSTODIAL TORTURE	200000	BIHAR
7	480/33/8/2014-ED	DEATH IN POLICE ENCOUNTER	200000	CHHATTISGARH
8	1688/30/9/2016-JCD	CUSTODIAL DEATH (Judicial)	200000	DELHI
9	2177/30/6/2018	ABUSE OF POWER	50000	DELHI
10	2572/30/9/2016-JCD	CUSTODIAL DEATH (Judicial)	500000	DELHI
11	3341/30/3/2016	HEALTH	200000	DELHI
12	4537/30/7/2017-WC	GANG RAPE	100000	DELHI
13	5702/30/8/2016	FAILURE IN TAKING LAWFUL ACTION	100000	DELHI
14	1840/6/30/2018	IRREGULARITIES IN GOVT.HOSPITALS/PRIMARY HEALTH CENTRES	500000	GUJARAT
15	11263/7/7/2015	FAILURE IN TAKING LAWFUL ACTION	827972	HARYANA
16	1897/7/5/2019	SEXUAL HARASSMENT IN POLICE CUSTODY	300000	HARYANA
17	645/7/17/2019	INACTION BY THE STATE GOVERNMENT/CENTRAL GOVT.OFFICIALS	100000	HARYANA
18	777/7/5/2019	NON REGISTRATION OF FIR	100000	HARYANA
19	1014/34/6/2016-JCD	CUSTODIAL DEATH (Judicial)	200000	JHARKHAND
20	648/34/17/2016-WC	IMMORAL TRAFFICKING ON WOMEN	100000	JHARKHAND
21	1101/10/11/2015-WC	RAPE	200000	KARNATAKA
22	196/11/1/2019-JCD	CUSTODIAL DEATH (Judicial)	500000	KERALA
23	508/11/2/2016-AD	ALLEGED CUSTODIAL DEATHS IN POLICE CUSTODY	100000	KERALA
24	1868/12/7/2016	FAILURE IN TAKING LAWFUL ACTION	300000	MADHYA PRADESH
25	1902/12/46/2017	IRREGULARITIES IN GOVT.HOSPITALS/PRIMARY HEALTH CENTRES	200000	MADHYA PRADESH
26	2072/12/46/2017	ABUSE OF POWER	250000	MADHYA PRADESH

S.No	Case No	Nature of complaint	Amount recommended	Public authority
27	2503/12/7/2015	UNLAWFUL DETENTION	200000	MADHYA PRADESH
28	2565/12/38/2016	FAILURE IN TAKING LAWFUL ACTION	100000	MADHYA PRADESH
29	1627/13/23/2014-JCD	CUSTODIAL DEATH (Judicial)	200000	MAHARASHTRA
30	40/15/3/2015-PCD	CUSTODIAL DEATH (Police)	300000	MEGHALAYA
31	1171/18/28/2016	HEALTH	200000	ODISHA
32	1971/18/30/2018	MISCELLENOUS	300000	ODISHA
33	4664/18/1/2018-JCD	CUSTODIAL DEATH (Judicial)	300000	ODISHA
34	291/19/6/2016-JCD	CUSTODIAL DEATH (Judicial)	300000	PUNJAB
35	2085/20/34/2017-JCD	CUSTODIAL DEATH (Judicial)	300000	RAJASTHAN
36	508/22/15/2016-JCD	CUSTODIAL DEATH (Judicial)	300000	TAMIL NADU
37	782/36/9/2016-JCD	CUSTODIAL DEATH (Judicial)	500000	TELANGANA
38	10703/24/71/2014	ABUSE OF POWER	100000	UTTAR PRADESH
39	1310/24/43/2014-JCD	CUSTODIAL DEATH (Judicial)	200000	UTTAR PRADESH
40	14215/24/59/2018	FAILURE IN TAKING LAWFUL ACTION	100000	UTTAR PRADESH
41	16286/24/51/2016	ABUSE OF POWER	200000	UTTAR PRADESH
42	17184/24/75/2015-WC	ABDUCTION, RAPE AND MURDER	100000	UTTAR PRADESH
43	17600/24/48/2015	IRREGULARITIES IN GOVT.HOSPITALS/PRIMARY HEALTH CENTRES	200000	UTTAR PRADESH
44	17619/24/26/2017-JCD	CUSTODIAL DEATH (Judicial)	100000	UTTAR PRADESH
45	19677/24/60/2017	ABUSE OF POWER	300000	UTTAR PRADESH
46	20415/24/18/2016	INACTION BY THE STATE GOVERNMENT/CENTRAL GOVT.OFFICIALS	500000	UTTAR PRADESH
47	20601/24/31/2017	ABUSE OF POWER	300000	UTTAR PRADESH
48	22937/24/23/2015	UNLAWFUL DETENTION	300000	UTTAR PRADESH
49	22944/24/31/2015	UNLAWFUL DETENTION	200000	UTTAR PRADESH
50	23207/24/28/2015	FAILURE IN TAKING LAWFUL ACTION	25000	UTTAR PRADESH
51	24605/24/56/2018-PCR	RAPE OUTSIDE POLICE STATION	300000	UTTAR PRADESH
52	24851/24/26/2014	ABUSE OF POWER	25000	UTTAR PRADESH
53	25343/24/40/2018-WC	DOWRY DEATH OR THEIR ATTEMPT	100000	UTTAR PRADESH
54	25774/24/18/2016	FAILURE IN TAKING LAWFUL ACTION	100000	UTTAR PRADESH
55	25949/24/35/2016-WC	ABDUCTION, RAPE AND MURDER	200000	UTTAR PRADESH
56	26847/24/62/2016-WC	GANG RAPE	100000	UTTAR PRADESH
57	2829/24/54/2017-JCD	CUSTODIAL DEATH (Judicial)	200000	UTTAR PRADESH
58	30546/24/64/2016-JCD	CUSTODIAL DEATH (Judicial)	500000	UTTAR PRADESH
59	30826/24/48/2018-AFE	ALLEGED FAKE ENCOUNTERS	500000	UTTAR PRADESH
60	31515/24/31/2018-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
61	32071/24/61/2018-JCD	CUSTODIAL DEATH (Judicial)	200000	UTTAR PRADESH
62	37607/24/72/2013	NON-PAYMENT OF PENSION/COMPENSATION	200000	UTTAR PRADESH
63	38296/24/63/2014	ABUSE OF POWER	200000	UTTAR PRADESH
64	39313/24/3/2014	ATROCITIES BY CUSTOM/EXCISE/ENFORCEMENT/FOREST/INCOME-TAX Deptt., etc.OF CENTRAL/STATE Govts.	25000	UTTAR PRADESH
65	39635/24/21/2012	INACTION BY THE STATE GOVERNMENT/CENTRAL GOVT.OFFICIALS	50000	UTTAR PRADESH
66	4106/24/12/2017	HARASSMENT OF PRISONERS	200000	UTTAR PRADESH
67	41993/24/11/2016	DISAPPEARANCE / MISSING	100000	UTTAR PRADESH
68	4386/24/4/2015	INACTION BY THE STATE GOVERNMENT/CENTRAL GOVT.OFFICIALS	200000	UTTAR PRADESH
69	4512/24/56/2016-JCD	CUSTODIAL DEATH (Judicial)	500000	UTTAR PRADESH
70	4512/24/56/2016-JCD	CUSTODIAL DEATH (Judicial)	500000	UTTAR PRADESH
71	2913/35/12/2015-JCD	CUSTODIAL DEATH (Judicial)	200000	UTTARAKHAND
72	565/25/22/2015-JCD	CUSTODIAL DEATH (Judicial)	500000	WEST BENGAL
73	666/25/7/2016-JCD	CUSTODIAL DEATH (Judicial)	300000	WEST BENGAL

Spot Enquiries

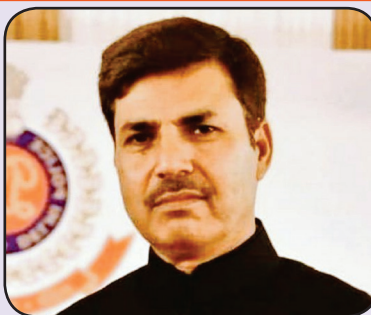
Following is the list of cases wherein the spot enquiries were conducted by the Commission's officers in its Investigation Division:

S. No.	Case Number	Allegations	Date of visit
1	4156/30/0/2020	Police inaction in a case of abduction, beating, robbing in Dhaula Kuan, Delhi	27-29.01.2021
2	2255/7/11/2020	Mishandling of Covid-19 affected patients by the LNJP Hospital, Kurukshetra.	05-09.01.2021
3	40558/24/1/2015	Police inaction on alleged kidnapping	18-22.01.2021

NHRC officers get President's Police Medal

Two officers of the National Human Rights Commission in its Investigation Division were awarded the President's Police Medal on the occasion of the Republic Day, 2021. Dr. Mahesh Chand Bhardwaj, IPS, Senior Supdt. of Police got the President's Police Medal for Distinguished Services and Ms. Monia Uppal, Dy. Supdt. of Police, the President's Police Medal for Meritorious Services. Both the officers have been part of various investigations of the NHRC.

Prior to this, Dr. Bhardwaj also received the President's Police Medal for Meritorious services. Having handled various key assignments, Dr. Bhardwaj is currently deputed from the NHRC to the CBI on the direction of the Supreme Court to associate with the investigation of extra judicial killings and human rights violations by the security forces in Manipur.



Training initiatives for Human Rights Awareness

- One day Training for Indian Railway Protection Force Service, IRPFS (Probationers) and other officers of Jagjivan Ram Railway Protection Force Academy, (CTI) Lucknow was organized through Web-ex Meet on 08.01.2021. The Programme was attended by 10 Officers. NHRC officers, Mr. Surajit Dey, Registrar (Law), Mrs. Manzil Saini, DIG and Mr. Sanjeev Sharma, SSA addressed the session.
- The National Human Rights Commission has approved 16 out of 31 proposals received for grants to organize one, two and three days basic training programme for building human rights awareness during the Financial Year 2020-21.

Human Rights and NHRC in News

During January, 2021, the Media & Communication Wing of the Commission prepared and issued 9 press releases. 1566 news clippings on various human rights issues were culled out from different/select editions of major

English and Hindi newspapers and some news websites out of which, 172 News Clippings were NHRC specific. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission.

News stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 49 tweets on the Commission's interventions & activities.

NHRC notice to UP admin starts relief...

Looking at options to assist...

मानवाधिकार आयोग ने लघु फिल्म पुरस्कार की घोषणा की

जनसत्ता ब्यूरो नई दिल्ली, 1 जनवरी। राष्ट्रीय मानवाधिकार आयोग ने 2020 के लघु फिल्म पुरस्कारों की घोषणा कर दी है।

सेना में पहली बार मानवाधिकार पर...

NHRC announces winners of its Short Film Awards 2020

NHRC has selected Thaisar Bangsar by Ravindra Manik Jadav for the first prize of Rs 2 lakh as part of its Short Film Award Competition 2020. The film is a tribute to the victims of Maoist violence in Jharkhand.

दोसर्जंड्स की दुर्दशा एनएचआरसी ने दी रा...

सरकारों को चेतावनी नई दिल्ली, एनएचआरसी : दोसर्जंड्स की दुर्दशा पर कार्यवाई रिपोर्ट दखिल में विफल रहने पर बेहद नाराज़गी जताते हुए राष्ट्रीय मानवाधिकार...

NHRC says C...

trampled hum

NHRC flags misreporting of scavenging data

NEW DELHI: The National Human Rights Commission has flagged the misreporting of scavenging data by the Union Territory of Chandigarh. It has also recommended the broadening of the definition of manual scavenging to cover other types of hazardous cleaning or enactment of a new law for hazardous cleaning. A...

Manual scavenging eradication claims...

NEW DELHI, DHNS: Holding that claims of many states on the eradication of manual scavenging are "far from truth", the National Human Rights Commission (NHRC) has said that accountability...

India seeks China help 'urgently' for stranded sailors

NHRC का विदेश मंत्रालय नौवहन महानिदेशक को नो...

नौवहन महानिदेशक को नो...

Complaints in January, 2021

Complaints received	7947
Disposed	10354
Under consideration of the Commission	15240

Important Telephone Numbers of the Commission:
Facilitation Centre (Madad) Incharge: Mrs. Rekha Bhalla
NHRC Toll Free No: 14433

For Complaints: Fax No. 011-2465 1332

For Filing online complaints: www.nhrc.in, hrcnet.nic.in, Common Service Centres

Other Importance E-mail Addresses

jlrahnrc@nic.in (For complaints), cr.nhrc@nic.in (For general queries/correspondence)

Focal point for Human Rights Defenders: C.S. Mawari

Assistant Registrar (Law)
Mobile No. +919999393570, Fax No. 011-2465 1334
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This Newsletter is also available on the Commission's website www.nhrc.nic.in

NGOs and other organization are welcome to reproduce material of the Newsletter and disseminate it widely acknowledge the NHRC

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